

SHRI A.K. ROY : But you allow a discussion.

MR. SPEAKER : No, not here.

SHRI CHANDRAJIT YADAV (Azamgarh) : I want to bring to your notice that because of many, what we call, seasonally important issues, certain issues are not being discussed. For example, the mid-term appraisal of the Sixth Five-Year Plan.

MR. SPEAKER : It was decided last time, but some people did not want to discuss it.

SHRI CHANDRAJIT YADAV : That is what I want to bring to your notice now. Now, the Government is coming out with the mid-term appraisal, Sir.

MR. SPEAKER : I don't mind a discussion.

SHRI CHANDRAJIT YADAV : At that time also it was agreed that there will be a debate.

MR. SPEAKER : It was I, who said it must be discussed.

You did not find time, what can I do?

SHRI CHANDRAJIT YADAV : Sir, you also feel the importance of it.

SHRI INDRAJIT GUPTA : The day when we had our meeting with you, he agreed.

MR. SPEAKER : I have got no objection to it, Sir. Not at all, I am for it.

SHRI CHANDERJIT YADAV : Now "Approaches to the Seventh Plan" is also to be discussed.

MR. SPEAKER : I am for it.

SHRI INDRAJIT GUPTA : If you are for it, then it should be discussed.

MR. SPEAKER : Ask your friends in the Business Advisory Committee to put it on.

SHRI CHANDRAJIT YADAV : If the Business Advisory Committee suppose, does not give importance to it ?

MR. SPEAKER : I cannot rough ride, Sir, I am a very democratic person.

SHRI INDRAJIT GUPTA : Then take a decision in the House.

SHRI KRISHNA CHANDRA HALDER : Sir, tell them to supply the Members with one copy of the mid-term appraisal. We require this document.

12.22 hrs.

PAPERS LAID ON THE TABLE

Notification under Seaward Artillery Practice Act, 1949

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN) : On behalf of Shri K.P. Singh Deo :

I beg to lay on the Table a copy of Notification No. SRO 260 (Hindi and English versions) published in Gazette of India dated the 17th September, 1983 elaborating the Preamble of the Seaward Artillery Practice Rules, 1978 published in Notification No. SRO 26 dated the 21st January, 1978, under sub-section (3) of section 9 of the Seaward Artillery Practice Act, 1949. [Placed in Library. See No. LT—7035/83].

Notification under Tea Act, 1953

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) : I beg to lay on the Table a copy each of Notification Nos. SO 719(E) to 721(E) (Hindi and English versions) published in Gazette of India dated the 8th October, 1983 regarding extension of the period of take over of the management of the Pashok, Looksan and Vah-Tukvar tea estates for a further period of one year viz. upto and inclusive of the 10th October, 1984, under sub-section (2) of section 16E of the Tea Act, 1953. [Placed in Library. See No. LT—7036/83].